

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **30.04.2024** THROUGH VIDEO CONFERENCING

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**PRESENT:** HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

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**IN THE MATTER OF** : Ranganathan Ram Mohan  
Vs  
Dhandayuthapani Foundry Pvt. Ltd. & 8 Ors.

**MAIN PETITION NUMBER** : CP/135(CHE)/2022  
**(IA/MA) APPLICATION NUMBERS**

IA(CA)/1(CHE)/2024

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**ORDER**

**Present:** Ms. Rupikaa Srinivasan, Ld. Counsel for the Applicant.  
Shri. Roshan Atiq, Ld. Counsel for the Respondent.

This IA has been filed to take on record the documents.

It is stated that these documents came into existence post filing of the petition.

Ld. Counsel for the Respondent per contra submits that the documents sought to be filed are already existing before filing of the petition and the same should not be taken on record.

Heard and perused.

Since the documents have bearing on the outcome of the petition, admittedly, some other documents were in existence prior to filing of the petition but looking into all these facts, the application seeking permission to take on record the documents is allowed subject to payment of cost of Rs.25,000/- payable to the Counsel for the Respondent within a week from today.

Application is **disposed of**.

List the petition for reporting compliance / hearing on the main petition on **03.07.2024**.

Sd/-

**VENKATARAMAN SUBRAMANIAM  
MEMBER (TECHNICAL)**

Sd/-

**SANJIV JAIN  
MEMBER (JUDICIAL)**

vs